

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:317  
ANSWERED ON:20.11.2009  
OPENING OF BRANCHES OF NATIONALISED BANKS  
Venugopal Shri K. C.

**Will the Minister of FINANCE be pleased to state:**

he number of bank branches opened and proposals lying pending with the Government for the opening of nationalized bank branches in various parts of the country including Kerala during the last three years, State-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI NAMO NARAIN MEENA)

Opening of new bank branches is governed by the provisions of Section 23 of the Banking Regulation Act, 1949. Under the extant Branch Authorisation Policy of the Reserve Bank of India (RBI), banks are required to submit their Branch Expansion Plans for opening of branches on an annual basis in line with their medium term corporate strategy. These proposals are considered as and when they are received by RBI and approvals are accorded taking into account the extant Branch Authorisation Policy. Since this is an ongoing exercise, no proposals for opening of bank branches received during the last three year from nationalized banks is pending with RBI.

As reported by RBI, State-wise data on number of officers of public sector banks opened in the country including Kerala during last 3 years is given at Annex.